

Government of Jammu and Kashmir
Department of Law, Justice & Parliamentary Affairs
Civil Secretariat, Srinagar

Notification

Srinagar, the 03rd September, 2021.

S.O 308. - In exercise of the powers conferred by proviso to Article 309 of the Constitution, the Lieutenant Governor hereby directs that notification SRO 971 of 2019 dated 30th of October, 2019 issued under endorsement No. LD (Estt) 2005/21 dated 30.10.2019 is hereby withdrawn ab-initio. Consequent to this, the Jammu and Kashmir Advocate General's Organization (Subordinate) Service Recruitment Rules, 2019 issued vide notification SRO 225 of 2019 dated 25.03.2019 shall stand revived.

By Order of Lieutenant Governor.

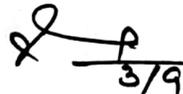
Sd/-
(Achal Sethi)
Secretary to Government,

NO:- LAW/SL/3/2021-10

Dated:-03.09.2021

Copy to the:-

1. Learned Advocate General, J&K Srinagar.
2. Financial Commissioner. Finance Department .
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Commissioner/Secretary to Government, General Administration Department.
5. Director Litigation, Kashmir/Jammu.
6. General Manager, Government Press, Srinagar for necessary action.
7. Pvt. Secretary to Chief Secretary.
8. Pvt. Secretary to Secretary to Government Department of Law, Justice and Parliamentary Affairs.
9. S.O. Section.
10. Incharge website.
11. Concerned file.



(Khursheed Ahmad Bhat)
Additional Secretary to Government.